THE MINISTER OF STATE JN THE MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAM DULARI SINHA): (a) The candidate is required to be an Engineering Graduate with about 20 years ol experience, including five years at a senior level in planning/construction/ operation of a large industrial project.

(b) The post ol Director (Projects) in NALCO is still to be filled up.

(c) and (d) No, Sir. According to the present policy of Government a sitting Member of Parliament should not as a rule be appointed as a part-time Director on the Board of Directors of central government enterprises.

New Delhi Office of NALCO

1655. SHRI GAYA CHAND BHUYAN: Will ffie Minister ol STEEL AND MINES be pleased to state:

(a) what is the establishment cost of NALCO regarding employment of different categories of staff at New Delhi;

(b) what is the total number ol persons employed in its Delhi office;

(c) the number of persons employed at their registered office at Bhub-neswar;

(d) the number ol company secretaries in th* NALCO; and

(e) whether it is proposed to keep only a Liaison Officer at New Delhi and shift the present office to Bhub-neshwar for curtailment ol expenditure and smooth functioning of the Organisation?

THE MINISTER OF STATE IN THB MINISTRIES OF INDUSTRY AND STEEL AND MINES (SHRIMATI RAM DULARI SINHA): (a) and (by The Delhi office ol NELCO employs 28 executives and 55 nonexecutives. The establishment cost of this office ts Rs. 3.22 Iakhs per month (Execu* tives: Rs. 73,000 Non-Executives Rs. 49,000)

(c) The Bhubaneshwar office of NALCO employs 67 executives and 123 nonexecutives.

(d) The Company has one Secretary.

(e) The Registered Office of the Company is already operating from Bhubaneswar, while a Liaison office is situated at Delhi.

PAPERS LAID ON THE TABLE

II. Micro Objectives of the Steel Authority of India Limited

n. Petroleum (2nd Amendment) Rules, 1982

HI. Notifications of the Ministry of Industry (Department of Industrial Development)

THE MINISTER OF INDUSTRY AND STEEL AND MINES (SHRI NARAYAN DATT TIWARI):; Sir, I beg tO la_v on the Table: —

I. A copy (in English and Hindi) of the Micro Objectives ol the Steel Authority of India Limitted. [Placed in Library. See No. LT-5532/82J.)'

II. A copy (in English and Hindi) of Ihe Ministry of Industry (Depart ment of Industrial Development) Notification GSR No. 660, dated the 7th August, 1982, publishing the Petroleum (2nd Amendment) Rules, 1982, under sub-section (4) of Section 29 of the Petroleum Aot 1934. [Placed W Library. See No. LT-5530/82]. .f

III. A copy each (in English and Hindi) of the following Notificationa of the Ministry of Industry (Depart ment of Industrial Development), under proviso to sub-section (2) of section 18A of the Industries (Deve lopment and Regulation) Act, 1951:—*

(i) S.O. No. 665(E)/18A"/18AA7i IDRA/82, dated the 14th Septem* ber, 1982,